

constructed. But the Central Government has made no effort so far in this direction. I sat on a fast unto death in 1994 from 25 October to 6 November over this issue. The then Vice Chairman of Planning Commission and Minister of Commerce had said that the Planning Commission would make provision in 1995-96 budget for the construction of a bridge on river Ganga in Monghyr. He had also assured us that there has been an agreement with the Railways in this regard and the Ministry of Railways and the Ministry of Surface Transport will together allocate funds for this purpose however, no concrete action has been taken for the construction of bridge. Therefore the Central Government is requested that a Road-cum-Rail bridge should soon be got constructed on the Ganga river between Monghyr and Khagaria

14.55 hrs.

DEPOSITORIES BILL

[English]

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) I beg to move for leave to introduce a Bill to provide for regulation of depositories in securities and for matters connected therewith or incidental thereto

MR CHAIRMAN (SHRI PM SAYEED) The question is

"That leave be granted to introduce a Bill to provide for regulation of depositories in securities and for matters connected therewith or incidental thereto"

The motion was adopted

SHRI P CHIDAMBARAM I introduce the Bill

14.55 1/2 hrs.

STATEMENT RE DEPOSITORIES (THIRD) ORDINANCE, 1996

[English]

SHRI P CHIDAMBARAM I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Depositories (Third) Ordinance, 1996

[Placed in Library See No LT 36/96]

14.56 hrs.

SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL

[English]

MR. CHAIRMAN : Shri Ramakant D Khalap to seek leave of the House to introduce the Bill.

SHRI P CHIDAMBARAM : I am sorry that the Minister concerned is not present in the House. On behalf of Shri Ramakant Khalap, I beg to move for leave to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954

SHRI ANANT KUMAR (Bangalore South) : Why is the Minister in whose name the item has been listed not present in the House? May we know the reason?

MR CHAIRMAN : Now that the Minister concerned has come, let him introduce the Bill

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D KHALAP) I apologise for not having been present in the House when my name was called out

I beg to move for leave to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954"

The motion was adopted

SHRI RAMAKANT D KHALAP I introduce the Bill.

14.58 hrs.

STATEMENT RE SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT THIRD ORDINANCE, 1996—Laid

[English]

SHRI RAMAKANT D KHALAP I beg to lay on the Table an explanatory statement (Hindi and